

Central Administrative Tribunal  
Principal Bench, New Delhi.

O.A.No.2246/1989

New Delhi, This the 24th Day of May 1994

Hon'ble Mr. Justice V.S. Malimath, Chairman

Hon'ble Mr. P.T. Thiruvengadam, Member(A)

Rajinder Pal Suri  
R/D Road No.4  
House No.1  
Punjabi Bagh Extension  
Delhi.  
By Shri K S Ahuja, Advocate  
Versus

...Applicant

1. Competent Authority  
SAFEMFOPA  
9th Floor, Lok Nayak Bhawan  
Khan Market, New Delhi.

2. Director General of Income Tax(North)  
4th Floor  
Mayur Bhawan, New Delhi.

3. The Chief Commissioner(Admn)  
New Delhi.

4. Union of India  
Secretary Ministry of Finance  
North Block, New Delhi. ....Respondents

By Shri M M Sudan, Advocate

O R D E R (Oral)

Hon'ble Mr. Justice V S Malimath, Chairman

1. The learned counsel for the applicant states that the relief claimed by the applicant has already been granted to him during the pendency of the case. Therefore the application is dismissed as not pressed. No costs.

P.T.T

(P.T.THIRUVENGADAM)  
Member(A)

(V.S.MALIMATH)  
Chairman

LCP